

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 1072
ANSWERED ON 29.07.2024

UNESCO Guidelines regarding Cultural Heritage

†1072. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has formulated any scheme for the protection of cultural heritage in compliance with the guidelines of United Nations Educational Scientific and Cultural Organisation (UNESCO);
- (b) if so, the details thereof and the State-wise amount sanctioned for this purpose;
- (c) whether the Government has identified some sites with the purpose of heritage protection and financial assistance;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to bring Indian Cultural Heritage sites on global platform?

ANSWER

MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) No, sir, there is no such scheme formulated for the protection of cultural heritage in compliance with the guidelines of UNESCO. However, India has
- (d) ratified the 1972 UNESCO World Heritage Convention. All the World Heritage properties, along with other sites and monuments under the jurisdiction of the Archaeological Survey of India, Ministry of Culture, are protected and conserved by funds provided by the Government of India based on their requirements and Annual Conservation Plan (ACP).
- (e) There are 57 properties in the Tentative List for further inclusion in the World Heritage List. However, as per the Operational Guidelines 2023, only one property can be submitted for the World Heritage inscription process each year. As of now, 42 properties have been inscribed on the World Heritage List.
